

# Greater Kashmir

## FBOs asked to get registered

**Dated:- 23<sup>rd</sup> September 2018 (Sunday)**

**E-paper**

According to a statement, the commissioner said that although Food Safety and Standards Authority of India (FSSAI) licensing process was started in August 2011, however during the special drives it was found that most of the FBOs are showing reluctance and delay in obtaining or renewing the mandatory license/registration. He also said they do not put on display FSSAI license/registration at a prominent place in their premises.



Commissioner Food Safety, Abdul Kabir Dar on Saturday called upon all the un-registered food business operators (FBOs) as well as those intending to start a food business to get registered as it is mandatory for carrying out the business practice.

According to a statement, the commissioner said that although Food Safety and Standards Authority of India (FSSAI) licensing process was started in August 2011, however during the special drives it was found that most of the FBOs are showing reluctance and delay in obtaining or renewing the mandatory license/registration. He also said they do not put on display FSSAI license/registration at a prominent place in their premises.

“To speed up the process of mandatory licensing/registration for carrying food business, a team of Food Safety Officers shall conduct special drives throughout the state, wherein all stakeholders especially FBOs and any party intending to start a new food business shall be sensitized and informed about the importance of license/registration and steps to be taken for obtaining the same,” he added.